

21.12.2023
Sl. No.22(DL)
srm

C.O. No. 3613 of 2023

Goutam Paul & Anr.

Versus

Sukanta Paul

Mr. Akash Dutta

...for the Petitioners.

The revisional application is not maintainable as the order impugned is an appealable order.

The revisional application is dismissed.

The petitioners are at liberty to take back the certified copy of the order impugned, upon furnishing a photocopy thereof.

There shall be no order as to costs.

Parties are directed to act on the basis of the server copy of this order.

(Shampa Sarkar, J.)